

SECTION II-A
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.)NO. 9751 OF 2011
WITH
CRIMINAL MISCELLANEOUS PETITION NOS. 25056 & 25057 OF 2011
(Applications for ex-parte stay and exemption from filing official
translation)

BINOD KUMAR & ORS.

..PETITIONERS

VERSUS

STATE OF BIHAR & ANR.

...RESPONDENTS

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 5th September, 2014, when the Court was pleased to pass the following order:-

"Learned counsel for respondent no. 2 is reported to have passed away, Mr. Rajiv Kumar, Advocate, undertakes to file vakalatnama on behalf of respondent no.2 within two weeks.

Post after four weeks."

It is submitted that in view of order dated 5th September, 2014, Ms. Kusum Chaudhary, Advocate has filed vakalatnama/ appearance on behalf of Respondent No. 2.

Service of show cause notice is complete.

The matter above-mentioned is therefore listed before the Hon'ble Court with this office report.

DATED this the 8th day of October, 2014.

ASSISTANT REGISTRAR

Copy to:-

Mr. Dharmendra Kumar Sinha, Advocate

Mr. Gopal Singh, Advocate

Ms. Kusum Chaudhary, Advocate

C3/km

ASSISTANT REGISTRAR